

Central Administrative Tribunal, Lucknow Bench,

Lucknow

Original Application No. 373/2009

This the 18th day of September, 2009

Hon'ble Dr. A.K. Mishra, Member(A)

Anil Kumar Shukla, S/o Sri R.N. Shukla, Aged about 30 years, R/o Mohalla Pahalwara, Balrampur.

...Applicant

By Advocate: Sri R.S. Gupta

Versus

1. Union of India through Secretary of posts, Department of Communication, New Delhi.
2. Chief PMG, U.P. Circle, Lucknow.
3. The PMG, Gorakhpur.
4. The Sr. Supdt. Railway Mail Services 'G' Division, Gorakhpur.
5. The Sub Record Officer, Railway Mail Services, Gonda.

.....Respondents

By Advocate: Sri S.K. Awasthi.

ORDER

Heard both parties.

2. The learned counsel for the applicant submits that his revision petition under Rule 19 of GDS (Employment and Conduct) Rules 2001 is still pending before Chief Postmaster General, U.P. Circle, Lucknow, who is the revising authority as per rules. He submits that his purpose would be served if a direction is given to the revising authority to dispose of his pending revision petition within a stipulated period of time.



3. The respondents' counsel submits that there was inordinate delay in filing revision petition before Chief Postmaster General, U.P. Circle, Lucknow.

4. In view of the above, this O.A. is disposed of at admission stage itself with a direction to the Chief Postmaster General, U.P. Circle, Lucknow, who according to the applicant's counsel is ^{the} L revising authority to consider and decide the revision petition of the applicant within a period of three months from the date of supply a copy of this order by passing a reasoned and speaking order in accordance with law. I make it clear that I have not expressed any opinion on the issue of limitation in respect of pending revision petition. The applicant is also directed to furnish a copy of his revision petition alongwith a copy of this order to the respondent no.2 for facilitating the disposal of revision petition.



{Dr. A.K. Mishra)
Member-A

Girish/-